

क्या मंत्री महोदय स्पष्ट रूप से इस सदन को आश्वासित करेंगे कि एफ़० सी० आई० को वेयर हाउसिज़ बनाने के लिए विशेष अनुदान दिया जायेगा, ताकि यह जो पश्चिमी बंगाल में अनाज सड़ रहा है और उस सड़े हुए अनाज को आप वितरण के लिए देंगे, वह अनाज सड़े नहीं ?

**श्री भानु प्रताप सिंह :** पारवायल राईस के लिए जैसा मैं पहले निवेदन कर चुका हूँ जितनी मांग वेस्ट बंगाल और केरल की है, उतना हम पैदा नहीं कर पा रहे हैं । देश में पारवायल राईस ज्यादा पैदा हो, उस के लिए प्रोड्योरमेंट प्राइस जो है, उस में अलग से 5 रुपये देने का फ़ैसला किया गया है । इस तरह से हम पारवायल राईस के प्रोडक्शन को बढ़ाना चाहते हैं और जितना ज्यादा वह पैदा होगा उतना ही ज्यादा वेस्ट बंगाल गवर्नमेंट को मिलेगा ।

जहां तक गेहूं का प्रश्न है, मैं पहले ही बतला चुका हूँ कि स्टेट गवर्नमेंट के आफ़िशियल्स जब उस को इंस्पेक्ट कर लेते हैं, उसके बाद जब वह संतोषजनक पाया जाता है, तब वितरण के लिए दिया जाता है ।

**श्री उपसेन :** मेरे प्रश्न का उत्तर नहीं आया । मेरा प्रश्न यह था कि जो अनाज सड़ रहा है, उस के लिए वेयरहाउसिंग फ़ैसिलिटीज को इम्प्रूव करने के लिए क्या कर रहे हो ?

**श्री भानु प्रताप सिंह :** मैं इस को नहीं मानता कि अनाज बहुत बड़ी मात्रा में सड़ रहा ।

**श्री उपसेन :** मानने की क्या बात है, यह वहां की रिपोर्ट है ।

### Central Financial aid for Housing under the Plantation Labour Act

\*371. SHRI GEORGE MATHEW: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Government of India propose to allot more funds for the housing of workers in plantations under the Plantation Labour Act;

(b) if so, the amount proposed to be allotted to Kerala during the current year; and

(c) whether the present law will be amended to enable the workers in Plantations to construct houses on their own plots?

**निर्माण और आवास तथा पूति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किंकर) :** (क) चालू वित्तीय वर्ष के दौरान बागान कर्मचारियों के लिए सहायता प्राप्त योजना के कार्यान्वयन के लिए केन्द्रीय बजट में 2.10 करोड़ रुपये की राशि की व्यवस्था की गई है इस योजना के लिए कोई और आगे आबंटन किए जाने का कोई प्रस्ताव नहीं है ।

(ख) प्रश्न ही नहीं उठता ।

(ग) बागान कर्मचारियों के लिए सहायता प्राप्त आवास योजना के अन्तर्गत मकानों के निर्माण के लिए वित्तीय सहायता पात्र बागान कर्मचारियों की आवास सहकारी समितियां भी पात्र हैं । अतः कानून में संशोधन करने का प्रश्न ही नहीं उठता ।

SHRI GEORGE MATHEW: The hon. Minister has stated that an amount of Rs. 2.10 crores has been provided for the implementation of the subsidised housing scheme for plantation workers during the current

financial year. The Kerala Government has written to the Central Government on 29th July 1977, to 2nd August 1977 and 19th August 1977 asking them to allot Rs. 33 lakhs for the construction of 750 houses for the workers in plantations under the public sector. So far the Central Government have not sent any reply. I want to know whether the full amount of Rs. 33 lakhs from the total amount of Rs. 2.10 crores will be allotted to Kerala.

**श्री राम किंकर :** मान्यवर, जहां तक करन का प्रश्न है, ऋण 14 लाख रुपया है और अनुदान 14 लाख रुपये है। इस प्रकार से 28 लाख रुपया सैंक्शन हुआ है। जहां तक 2 करोड़ 10 लाख रुपये का सवाल है, आसाम, त्रिपुरा, पश्चिम बंगाल और केरल में करीब 2 करोड़ 50 हजार रुपया सैंक्शन हो चुका है और अभी 9 लाख 50 हजार रुपया और देना है।

**SHRI GEORGE MATHEW:** In reply to part (c) of my question, the hon. Minister has stated that the workers are now eligible for subsidy under a scheme through the housing cooperative societies for eligible plantation workers. I want to know whether the present scheme under the plantation Labour Act which gives 50 per cent loan, 37½ per cent subsidy and 12½ per cent contribution by the employers will be extended to the workers having their own plots just outside the plantations. The Kerala Government has written to the Central Government on 22nd August for a suitable amendment to the Plantation Labour Act for this purpose. Will this scheme be extended to workers residing outside the plantation estates?

**श्री राम किंकर :** इस प्रकार की कोई स्कीम नहीं है।

**SHRI PURNA SINHA:** Just now the Minister has stated that 2.5 crores

of rupees have been sanctioned for States including Assam. How much money has been sanctioned for tea Industrial Housing Scheme in Assam? Is it true that undue hurdles are created in the process of granting loans to the tea plantation owners for the construction of houses for the tea labourer and the result is that the programme of the industry to complete the construction of habitable houses for tea plantation workers has been delayed unduly.

It is nearly 20 years that they have not been able to complete the programme which was due to be completed in eight years.

My question is how much money has been allotted for Assam and is it true that undue hardship is created in granting loans to the tea planters?

**श्री राम किंकर :** असम के लिए ऋण 40 लाख और अनुदान 40 लाख, इस प्रकार 80 लाख रुपया स्वीकृत हो चुका प्रकार है।

**SHRI PURNA SINHA:** The second part of my question has not been answered.

**MR. SPEAKER:** It is for the State Government to distribute. They will not know.

Mr. Minister, do you have information about the distribution?

**SHRI RAM KINKAR:** Yes.

**MR. SPEAKER:** Has there been any hardship?

**श्री राम किंकर :** जहां तक कर्जा देने की बात है कोई दिक्कत नहीं है।

**MR. SPEAKER:** His question is that they have not been getting. They have been harassed and their appeals to you have not been replied. This is what he says.

श्री राम किकर : यह सही नहीं है। इस तरह की कोई सूचना मेरे पास नहीं है।

**SHRI VAYALAR RAVI:** The hon. Minister stated that Rs. 2.10 crores had been allotted for this year for housing plantation labour. I am afraid Minister's statement regarding co-operatives and tea plantation labour is a mis-nomer. It shows the ignorance of the Minister regarding the knowledge of the labour. They do not have any such co-operatives and the Labour Act provides for the housing of the employees/workers of the plantation. This Parliament passed an enactment for the plantation labour. In this connection to hit the people who are having their own plot, the Government of Kerala submitted a scheme. May I know from the hon. Minister what is the scheme with the Ministry regarding housing plantation labour? Will you give money to the state Government to utilize that as per their wish? Instead of fixing the criteria do you allow the State Government to utilize according to the topography and the need of the State.

श्री राम किकर : प्रान्तीय सरकारों के सामने वित्तीय कठिनाइयां ज्यादा रही हैं। इसलिए सन् 1970-71 में केन्द्रीय सरकार ने यह व्यवस्था की कि कर्ज के रूप में 50 प्रतिशत, साढ़े 37 प्रतिशत अनुदान के रूप में और साढ़े 12 प्रतिशत लगान मालिक दें। इस से काफी सुविधा उनको हो चुकी है और कोई दिक्कत इस तरह की नहीं है।

जहां तक हाउसिंग सोसाइटीज का सम्बन्ध है मेरे पास जो सूचना है उस में उन को रुपया दिया जाता है और उस में कोई दिक्कत नहीं है।

### Change in Land Ceiling Laws of Orissa

\*373. **SHRI GIRIDHAR GOMANGO:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Government of India have received any recommendation from the Government of Orissa regarding change in the Land Ceiling Law of that State; and

(b) if so, the reaction of the Government thereto?

**THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):** (a) Yes, Sir.

(b) The proposals of the Orissa Government are under consideration of the Government of India. Suitable advice will be given to the State Government at the appropriate stage.

**SHRI GIRIDHAR GOMANGO:** I would like to know what are the salient features of the recommendations of the Government of Orissa to the Government of India for their consideration? To the second part of my question reply has been given that the advice will be given at the appropriate stage. When will that stage come? Is it an appropriate time for the Government of Orissa to give such recommendations when lot of land had been distributed by the Government and confusion has been created due to this recommendation?

**SHRI SURJIT SINGH BARNALA:** The proposals are not in the form of Bills. They have sought the guidance of the Government of India regarding certain matters. It is a long list and I will give reference to some of them if the hon. Member wants. Under Item No. 1 they have said this: 'while determining the classification of land for ceiling purposes, only specific crops (paddy, jute, wheat and sugarcane) may be taken into account and other crops grown on the land may be ignored.' Item No. 2 states: 'At present, irrigated land, under the law, does not include land irrigated by private tubewells and such lands